

**CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW
BENCH LUCKNOW**

C.C.P. No. 45 of 2006 *2012* *correced on*
 In *08/3/16*
VR. and
08/3/16

Original Application No. 59 of 2006

Order Reserved on 13/10/2015

Order Pronounced on 29/10/2015

**HON'BLE MR. NAVNEET KUMAR MEMBER (J)
HON'BLE MS. JAYATI CHANDRA, MEMBER (A)**

Mata Prasad, aged about 35 years, son of Sri Ram Chanran Soni resident of village & Tehsil Raina Rejna, District Bhind (M.P) at present working as Casual Labour in Store, Telegraph Exchange Mahanagar, Lucknow.

Applicant

By Advocate Sri Praveen Kumar.

Versus

1. Sri Sunil Parihar Chairman Bharat Sanchar Nigam Limited, III-Floor, New Delhi.
2. Sri H. R. Sukla, Purwar General Manager, C.G.M.T., U.P. East Circle, Bharat Sanchar Nigam Limited, M.G. Marg, Hazratganj, Lucknow.
3. Sri Neteesh Sukla, Deputy General Manager, C/o C.G.M.T, U.P. East Circle, Bharat Sanchar Nigam Limited, M.G. Marg, Hazratganj, Lucknow.
4. Sri P.C. Rastogi D.E.T (TXP), Mobile Services, East Circle-II, Bharat Sanchar Nigam Limited, Japlin Road, Telephone Exchange Lucknow.

Respondents

By Advocate Sri Asit Kumar Chaturvedi learned Senior Counsel Assisted by Sri Rajendra Singh.

ORDER

By Hon'ble Mr. Navneet Kumar, Member (J)

The present contempt petition is preferred by the applicant for non compliance of the order dated 27.7.2012 passed in O.A. No. 59/2006 through which, the Tribunal disposed of the O.A. and observed that regularization of the services of the applicant shall be at par with others contained in the list of Annexure-3 and consequential benefits should also be extended. Against the order of the Tribunal, the respondents preferred the Writ Petition before the Hon'ble High Court vide Writ Petition No. 1779 (S/B) of 2012 wherein, the Hon'ble High Court directed the parties to file their

counter as well as the rejoinder affidavit and also directed to list the matter along with Writ Petition No. 1778(S/B) of 2012.

2. It is to be indicated that in one Writ Petition 2012, the learned counsel for the applicant prayed for filing the modification application and in pursuance thereof, the review application was filed and the said order passed in the review application was further challenged in Writ Petition No. 316 (S/B) of 2015. The said Writ Petition No. 316 (S/B) of 2015 is connected with Writ Petition No. 1778 (S/B) of 2012 and the Writ Petition No. 1778 (S/B) is connected with Writ Petition No. 1779 (S/B) 2012. As such, all the three Writ Petitions are connected to each other and there is an interim stay which is operating in one Writ Petition i.e. Writ Petition No. 316(S/B) of 2015.

3. Since the matter is ceased with the Hon'ble High Court and there is an interim stay which is operating in one of the Writ Petition and all Writ Petitions are connected with each other as such, considering the facts of the case and also after considering the arguments advanced by the learned counsel for the parties, we deem it appropriate to dismiss the contempt petition with liberty to the parties to get it revive after the disposal of the Writ Petitions. Notices issued to the parties stands discharged.

J. Chandra

(Ms. Jayati Chandra)
Member (A)

N.R. Agrawal

(Navneet Kumar)
Member (J)

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